

Warrant for sale of movable property under Order XXI, Rule 64 of the Code of Civil Procedure.

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
ORDINARY ORIGINAL CIVIL JURISDICTION

SUIT NO. OF 19

..... PLAINTIFF.

versus

..... DEFENDANT.

To

The Sheriff of Bombay,

	Rs.	P.
Amount of decree/order inclusive of costs.		
Costs of previous execution		
Costs of this warrant		
interest at per cent.		
Total		

Whereas by a decree passed in the above suit on the day of 19 , it was ordered that And whereas by a warrant of attachment of movable property, dated the day of 19 , the following movable property was attached, namely, .. . in execution of the said decree;

Now this is hereby to command you that you do on a day and at a place to be appointed by you for that purpose and of which you shall cause proclamation to be made in due form of law sell by public auction the movable property aforesaid or so much of it as shall be necessary to satisfy the said decree;

And this is further to command you that you do retain the moneys to be realised by such sale until the further order of this Court;

And this is lastly to command you to return this warrant on or before the day of 19 with an endorsement certifying the date on and the manner in which it has been executed or the reason why it has not been executed.

Witness Chief Justice at Bombay aforesaid, this day of 19 .

Prothonotary and Senior Master.

Sealer

The day of 19 .

Advocate for